

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DIVYAM DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DIVYAM DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/10/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2012PTC24413 5
5.	Address of the registered office and principal office (if any) of corporate debtor	FIRST ROOM PORTION 9-10/3, 3rd FLOOR LAXMAN HOUSE, ASAF ALI ROAD NEW DELHI New Delhi DL 110002 IN
6.	Insolvency commencement date in respect of corporate debtor	25 th March, 2022
7.	Estimated date of closure of insolvency resolution process	20 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. RUKHSANA CHOUDHURY Reg. No.: IBBI/IPA-002/IP- N00761/2018-2019/12374
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1080/1 MEHRAULI, NEW DELHI, South, National Capital Territory of Delhi- 110030 Email: rukhsanac@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1080/1 MEHRAULI, NEW DELHI, South, National Capital Territory of Delhi- 110030 Email: ip.divyam@gmail.com
11.	Last date for submission of claims	11 th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Rajeev Lochan Reg. no.: IBBI/IPA-002/IP- N00606/2018- 2019/11885 2. Radhey Shyam Yadav Reg. No: IBBI/IPA-001/IP- P-01496/2018- 2019/12255

		3. Anil Kumar Mittal Reg. No.: IBBI/IPA-003/N-00305/2020-2021/13289
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in . The detail profile of authorized representative can be obtained by sending mail to ip.divyam@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DIVYAM DEVELOPERS PRIVATE LIMITED on 25th March, 2022.

The creditors of DIVYAM DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11th April, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 28.03.2022
Place: New Delhi

RUKIISANA CHOUDHURY
Reg. No.: IBBI/IPA-002/IP-N00761/2018-2019/12374

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